NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

(IB)-218(ND)2022

IN THE MATTER OF:

NBCC ENGINEERING & CONSULTANCY LIMITED

Through Liquidator

Ms. Monika Aggarwal

Registered office at:
Shop No. 25, NBCC Place,
Pragati Vihar, Delhi - 110003

..Applicant/ Voluntary Liquidator

Section: 59(7) of IBC, 2016 read with IBBI (Voluntary Liquidation Process) Regulation, 2017

Order Delivered on : 16.03.2023

CORAM:

SH. BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (J)

SH. L. N. GUPTA, HON'BLE MEMBER (T)

PRESENT:

For the Applicant :Mr. Sourabh Gupta and Mr. Puneet Yadav, Advs.

ORDER

PER SHRI L. N. GUPTA, MEMBER (T)

The present CP(IB)-218(ND)2022 is filed by the Applicant/ Liquidator of the Corporate Person under Section 59(7) of the IBC, 2016 read with Insolvency Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 (for brevity, the **"VLP Regulations"**) with a prayer for dissolution of the Corporate Person namely, NBCC Engineering & Consultancy Limited (for brevity, the **'Company'**).

2. M/s. NBCC Engineering & Consultancy Limited is a Company incorporated on 15.12.2015 under the Companies Act, 2013 with CIN U74992DL2015GOI288527. The registered office of the company is situated at Shop No. 25, NBCC Place, Pragati Vihar, Delhi - 110003, falling within the Territorial Jurisdiction of this Tribunal.

3. It is stated by the Applicant that the Voluntary Liquidation Process (VLP) under the provisions of IBC, 2016 and VLP Regulations was commenced by the Applicant/Company by passing a Special Resolution in the Extra Ordinary General Meeting (EOGM) of its Members held on 19.02.2021, which is the date of voluntary liquidation commencement. It is further stated that Ms. Monika Aggarwal, IP is appointed to act as Voluntary Liquidator in the

aforesaid EOGM. The scanned copy of the said Special Resolution is reproduced below, for immediate reference:

NBCC ENGINEERING & CONSULTANCY LIMITED
(A Wholly Owned Subsidiary of NBCC (India) Limited)
Shop No. 25, NBCC Place, Pragati Vihar, New Delhi-110003
CIN: U74992DL2015GOI288527
Email: necl@nbccindia.com, Contact-011 - 24367314/15/16/17

CERTIFIED TRUE COPY OF THE SPECIAL RESOLUTION PASSED IN THE EXTRA ORDINARY GENERAL MEETING OF THE MEMBERS OF NBCC ENGINEERING & CONSULTANCY LIMITED HELD ON FRIDAY, FEBRUARY 19, 2021 AT 11:00 AM AT 8th FLOOR, NBCC BHAWAN LODHI ROAD, NEW DELHI-110003

Special Business

To consider and approve Voluntary Winding-Up and appointment Of Liquidator under Section 59 Of the IBC, 2016

"**RESOLVED THAT** pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board (Voluntary Liquidation Process) Regulations, 2017 any other legislations governing voluntary liquidation and the provisions of the Companies Act, 2013 as may be applicable and subject to approval of creditors having at least two-thirds in value of the debts of the corporate person within seven days of this resolution and Hon'ble National Company Law Tribunal, the consent of the members of the NBCC Engineering & Consultancy Limited ("the Company") be and is hereby accorded to voluntary liquidate the company.

RESOLVED FURTHER THAT subject to approval of creditor having at least two-third in value of the debts of the corporate person within seven days of this resolution, Ms. Monika Aggarwal, Insolvency Professional holding Registration Number IBBI/IPA-001/IP-P01137/2018-19/11866, being eligible to be appointed as liquidator pursuant to the provisions of Regulation 6 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation 2017, be and is hereby appointed to act as a voluntary liquidator of NBCC Engineering & Consultancy Limited at the remuneration of Rs. 50,000 plus applicable taxes excluding Statutory/ legal/ Out of pocket expenses on actual basis.

RESOLVED FURTHER THAT any of the directors and CEO of the Company and proposed Liquidator be and are hereby severally and/or jointly authorized to and take such steps and to do all such acts, deed and things as may be necessary give effect to the aforesaid resolution".

For NBCC Engineering & Consultancy Limited

एनबीसीसी इंजीनियरिंग एंड कंसल्टेंसी लिमिटेड
NBCC ENGINEERING & CONSULTANCY LIMITED
(A Wholly Owned subsidiary of Navratna CPSE NBCC (India) Ltd.)
Place, Pragati Vihar, Lodhi Road,
New Delhi-110003

Neelesh Shah
Director (DIN: 07444893)
NBCC Bhawan, Lodhi Road, New Delhi

Date: 19.02.2021

4. It is further stated that all the three Directors of the Company have given Declarations of Solvency on Affidavits stating that "(i) A full inquiry was made into the affairs of the company and based on the inquiry the Director have formed an opinion that the Company will be able to pay its debt in full from the proceeds of assets to be sold in voluntary liquidation, (ii) The Company is not being liquidated to defraud any person." The Affidavits of Declarations of Solvency by the Directors as annexed with the application are reproduced below:

AFFIDAVIT OF CONCURRENCE IN DECLARATION OF SOLVENCY

I, Rakesh Garg, Son of RG Garg, Resident of 98B, Pocket-C, Mayur Vihar Phase-2, Chilla, Delhi-110091, Director of **NBCC Engineering & Consultancy Limited**, do hereby solemnly affirm and state as follows:

1. I am a director of the company, and authorized to give Affidavit for Declaration of solvency required under section 59(3) of the Insolvency and Bankruptcy Code, 2016 and the relevant Regulations there under;
2. That all the directors have placed before the Board the Financial Statements for the two years ended on March 31, 2019 & March 31, 2020 and the period ended February 15, 2021 and perused the same along with the Declaration of solvency submitted by majority of the directors of the company unanimously and to the best of my information, knowledge and behalf, we state that the company is solvent and it will pay all its outstanding, if any, to the creditors, Government dues and others.
3. All the directors have made a full enquiry into the affairs of this company, and that having done so, we have formed the opinion that the company has no debts or if claimed during the liquidation process, the company will be able to pay its debts/claims in full from the date of commencement liquidation;
4. I also state that the company is not being liquidated under the provisions of the Insolvency and Bankruptcy Code, 2016 to defraud any creditor, Government, company, firm or any other person.

That the information given under Para No. 1 to 4 is true and correct to the best of my knowledge and belief and that it conceals nothing and that no part of it is false.

NOTARY NEELAM SHARMA ADVOCATE DELHI REGD. NO. 6227 EXPIRY DATE 31/03/2021 GOVT. OF INDIA

DEPONENT
Rakesh Garg
Director
DIN: 08759329
Add: 98B, Pocket-C, Mayur Vihar Phase-2, Chilla, Delhi 110091

Signed on 18.02.2021 at New Delhi

NOTARY (Govt. of India) Neelam Sharma Advocate Ch. No.156A, Gate No. No.11 Patiala House Courts, New Delhi-110001 (M): 9899408301

18 FEB 2021

AFFIDAVIT OF CONCURRENCE IN DECLARATION OF SOLVENCY

I, Mukat Bihari Singhal, Son of Shri Shiv Charan Singhal, Resident of 205, 2nd Floor, Tower 3, Golf Avenue 2, Sector 75, Noida 201301, UP, Director of NBCC Engineering & Consultancy Limited, do hereby solemnly affirm and state as follows:

1. I am a director of the company, and authorized to give Affidavit for Declaration of solvency required under section 59(3) of the Insolvency and Bankruptcy Code, 2016 and the relevant Regulations there under;

2. That all the directors have placed before the Board the Financial Statements for the two years ended on March 31, 2019 & March 31, 2020 and the period ended February 15, 2021 and perused the same along with the Declaration of solvency submitted by majority of the directors of the company unanimously and to the best of my information, knowledge and behalf, we state that the company is solvent and it will pay all its outstanding, if any, to the creditors, Government dues and others.

3. All the directors have made a full enquiry into the affairs of this company, and that having done so, we have formed the opinion that the company has no debts or if claimed during the liquidation process, the company will be able to pay its debts/claims in full from the date of commencement liquidation;

4. I also state that the company is not being liquidated under the provisions of the Insolvency and Bankruptcy Code, 2016 to defraud any creditor, Government, company, firm or any other person.

That the information given under Para No. 1 to 4 is true and correct to the best of my knowledge and belief and that it conceals nothing and that no part of it is false.

DEPONENT
Mukat Bihari Singhal
Director
DIN: 07282642
Add: 205, 2nd Floor, Tower 3, Golf Avenue 2,
Sector 75, Noida 201301, UP

Signed on 18.02.2021 at New Delhi

NOTARY (Govt. of India)
Neelam Sharma
Advocate
Ch. No.155A, Gate No. No.11,
Patiala House Courts,
New Delhi-110001
M: 9899408301

NOTARY
NEELAM SHARMA
ADVOCATE
DELHI
REGD. NO.-8221
EXPIRY DATE
01/09/2025
GOVT OF INDIA

18 FEB 2021

AFFIDAVIT OF CONCURRENCE IN DECLARATION OF SOLVENCY

I, Neelesh Manherlal Shah, Son of Shri Manherlal Mansukhlal Shah, Resident of 56, Block 90, Malviya Nagar, New Delhi- 110017, Director of **NBCC Engineering & Consultancy Limited**, do hereby solemnly affirm and state as follows:

1. I am a director of the company, and authorized to give Affidavit for Declaration of solvency required under section 59(3) of the Insolvency and Bankruptcy Code, 2016 and the relevant Regulations there under;

2. That all the directors have placed before the Board the Financial Statements for the two years ended on March 31, 2019 & March 31, 2020 and the period ended February 15, 2021 and perused the same along with the Declaration of solvency submitted by majority of the directors of the company unanimously and to the best of my information, knowledge and behalf, we state that the company is solvent and it will pay all its outstanding, if any, to the creditors, Government dues and others.

3. All the directors have made a full enquiry into the affairs of this company, and that having done so, we have formed the opinion that the company has no debts or if claimed during the liquidation process, the company will be able to pay its debts/claims in full from the date of commencement liquidation;

4. I also state that the company is not being liquidated under the provisions of the Insolvency and Bankruptcy Code, 2016 to defraud any creditor, Government company, firm or any other person.

That the information given under Para No. 1 to 4 is true and correct to the best of my knowledge and belief and that it conceals nothing and that no part of it is false.

NOTARY NEELAM SHARMA ADVOCATE DELHI REGD. NO.-3327 EXPIRY DATE 31/03/2025 GOVT. OF INDIA

DEPONENT
Neelesh Manherlal Shah
Director
DIN: 07444898
Add: 56, Block 90, Malviya Nagar, New Delhi- 110017

ATTESTED
NOTARY (Govt. of India)
Neelam Sharma
Advocate
Ch. No.15[illegible], Gate No. No.1[illegible]
Patiala House Courts,
New Delhi-110001
(M) 9899408301

Signed on 18.02.2021 at New Delhi

5. It is submitted by the Applicant that a certified copy of the said Special Resolution passed in the Extra Ordinary General Meeting of the Members of the Company held on 19.02.2021 and Declarations of Solvency by the Directors as required under Section 59(3) of IBC, 2016 were filed by the Company with ROC in Form MGT-14.

6. After confirmation of the Special Resolution passed by EOGM of the Company, the powers of the Board of Directors of the Company were suspended and affairs of the Company were taken over by the Liquidator, Ms. Monika Aggarwal IP with effect from 19.02.2021.

7. It is stated that the Applicant, then issued Public Announcement for voluntary liquidation in "Form A" in terms of Regulation 14 of the VLP Regulations 2017 in the "Financial Express" (English) and "Jansatta" (Hindi) Newspapers on 23.02.2021. It is submitted that the copies of the advertisement were sent to the IBBI for placing on their website.

8. It is further stated by the Applicant that it had sent intimation of Voluntary Liquidation Process of the Corporate Person to the IBBI vide its letter dated 04.03.2021.

9. The Applicant has annexed the Financial Statements for the Financial Year 2018-19 and 2019-20 as on 31.03.2021.

10. It is stated by the Applicant that it had opened an account by the name of "NBCC Engineering & Consultancy Limited - In Voluntary Liquidation" on 02.02.2022 at State Bank of India, Swasthya Vihar

Branch, Delhi for the purpose of realizations and payments during the period of liquidation.

11. It is further stated by the Applicant that it had submitted the Preliminary Report to the Company on 05.04.2021. Thereafter, the Applicant has submitted its Final Report dated 25.05.2022 in compliance of Regulation 38 of VLP Regulations giving details of distribution of assets amongst the stakeholders. A copy of the Report has also been filed with the ROC. The scanned copy of the Final Report, as annexed with the application, is reproduced below:

Completion of Voluntary Liquidation and Submission of Final Report

FINAL REPORT

OF

NBCC ENGINEERING & CONSULTANCY LIMITED

(Under Voluntary Liquidation)

[As per Regulation No, 38 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

Name of Company: NBCC Engineering & Consultancy Limited

CIN: U74992DL2015GOI288527

Date of Commencement of Winding up: 19.02.2021

Name & Address of the Liquidator: Monika Agarwal
IBBI Registration No. IBBI/IPA-001/ IP-P01137/2018-19/11866

Address:205, Chopra Complex, 8, Preet Vihar,
Community Centre, New Delhi-110092
E-mail id: cacsmonika.agarwal@gmail.com / liquidator.necl@gmail.com

A. Summary of Events-

Sr. No.	Description of Event	Date
1.	DATE OF INCORPORATION	15/12/2015
2.	DATE OF BOARD MEETING • FOR CONSIDERING AND APPROVING THE VOLUNTARY LIQUIDATION , • DECLARATION OF SOLVENCY, • APPOINTMENT OF LIQUIDATOR AND REGISTERED VALUER, • APPROVAL OF NOTICE OF EGM CONSIDERING VOLUNTARY LIQUIDATION.	18/02/2021
3.	DATE OF FILING OF DECLARATION OF SOLVENCY BY MAJORITY OF DIRECTORS, VERIFIED BY AN AFFIDAVIT WITH THE ROC IN GNL-2 ACCOMPANIED BY THE AUDITED FINANCIAL STATEMENTS AND RECORD OF BUSINESS	05/03/2021

	OPERATIONS FROM 01.04.2018 to 31.03.2019 AND 01.4.2019 to 31.03.2020. DATE OF COMMENCEMENT OF VOLUNTARY LIQUIDATION-	19.02.2021
4.	DATE OF EXTRAORDINARY GENERAL MEETING FOR PASSING THE SPECIAL RESOLUION BY THE MEMBERS FOR APPROVING THE VOLUNTARY LIQUIDATION AND APPOINTMENT OF MRS. MONIKA AGARWAL (REGISTRATION NO.IBBI REGISTRATION NO. IBBI/IPA-001/ IP-P01137/2018-19/11866,ADDRESS:205,CHOPRA COMPLEX, 8, PREET VIHAR, COMMUNITY CENTRE, NEW DELHI TO ACT AS THE VOLUNTARY LIQUIDATOR.	19/02/2021
5.	DATE OF APPROVAL OF ABOVE RESOLUTION BY CREDITORS REPRESENTING TWO THIRD IN VALUE OF DEBT OF THE COMPANY.	19/02/2021
6.	DATE OF FILING OF RESOLUTIONS ALONG WITH A CERTIFIED TRUE COPY IN E-FORM MGT 14 WITH ROC.	25/02/2021
7	DATE OF PUBLIC ANNOUNCEMENT ON "FORM A" MADE IN- (i) ENGLISH NEWSPAPER- **FINANCIAL EXPRESS** (ii) ONE REGIONAL NEWSPAPER IN HINDI- **JANSATTA** (iii) HOSTING AT public.ann@ibbi.gov.in	24/02/2021
8.	DATE OF INTIMATION TO ROC, IBBI AND OTHER REGULATORY AUTHORITIES.	25.02.2021
9.	DATE OF OPENING A NEW BANK ACCOUNT NAMED NBCC ENGINEERING & CONSULTANCY LIMITED (IN VOLUNTARY LIQUIDATION)	STATE BANK OF INDIA- LIQUIDATION (ACCOUNT NO. 40127693094) DT. 31.05.2021
10.	DATE OF CLOSURE OF BANK ACCOUNTS- (i) CANARA BANK, NBCC BHAWAN, LODHI ROAD, NEW DELHI (ACCOUNT NO.91443210000075), & (ii) STATE BANK OF INDIA PREET- IN LIQUIDATION, SWASTHYA VIHAR, NEW DELHI -110092 (ACCOUNT NO.40127693094)	25.01.2022 & 03.02.2022
11.	DATE OF FILING OF PRELIMINARY REPORT	05/04/2021
12.	DATE OF LIST OF STAKEHOLDERS ON THE BASIS OF RECIEPT OF CLAIMS.	29.05.2021
13.	DATE OF RECEIPT OF NOC, IF ANY, FROM INCOME TAX DEPARTMENT.	NOT APPLICABLE. Please refer IBBI circular dt. 15.11.2021
14.	DATE OF FINAL DISTRIBUTION OF ASSETS.	01.02.2022
15.	DATE OF COMPLETION OF LIQUIDATION PROCESS.	04.02.2022
16.	DATE OF PREPARATION OF LIQUIDATION ACCOUNT.	04.02.2022
17.	DATE OF AUDIT OF LIQUIDATION ACCOUNT.	04.02.2022
18.	SUBMISSION OF FINAL REPORT TO ROC, IBBI AND NCLT	07.02.2022

B. Details of bank account and dues/receivables of the corporate person-

(a) Old Bank Account No: 91443210000075 (Canara Bank) of the corporate person maintained at NBCC Complex Lodhi Road New Delhi-110003 was closed on **25.01.2022** and new account in the name of NBCC Engineering & Consultancy Limited (In voluntary liquidation) was opened on **31.05.2021** in State Bank of India, Swasthya Vihar ,New Delhi-110092 bearing account no. 40127693094 and all the balance of old bank account and FDs were transferred in the new account.

(b) The liquidation Account No: 40127693094 of the corporate person maintained at Swasthya Vihar Branch, New Delhi-110092 in the name of NBCC Engineering & Consultancy Limited (In voluntary liquidation) has been closed on **03.02.2022**.

(c) All the dues have been duly paid off and Rs. 30,58,063.20 paid to stakeholders

C. Receipts and Payments account:

Completion of Liquidation and Submission of Final Report

Audited accounts of the voluntary liquidation, showing receipts and payments account pertaining to liquidation since the liquidation commencement date i.e 19.02.2021 duly audited by M/s. Gupta Mahesh & Co., Chartered Accountants are annexed as **Annexure A.1.**

It is hereby stated that-

a) The fixed assets of Rs. 8,762/- on the date of commencement of voluntary liquidation has been fully realized and disposed off through bidding process for Rs 11,500.00. Fixed Deposits has been enchased and amount of Rs. 15,04,945.20 realized on encashment was deposited in the liquidation account on 24.01.2022. Income Tax refund has been obtained from Income Tax department for Rs. 18,64,750/- and sundry debtors have been realized &

collected fully. Thus all assets (including current and non-current assets) have been fully realized and deposited in liquidation account with State Bank of India.

b) Creditors of the Corporate Person as on the commencement of voluntary liquidation were Rs. 8,03,286.00. The valid debts of the corporate person have been discharged to the satisfaction of the creditors and details of payment made to the creditors are given **Annexure A.2**; and finally after liquidating all liabilities of the corporate person, payment of cost of liquidation, the remaining amount of Rs. 30,58,063.20 in the liquidation account has been distributed to the shareholders of the corporate person ie NBCC (India) Ltd, the holding company.

c) No litigation is pending against the corporate person.

D. Sale Statement in respect of all assets:

Description Of Assets	Book Value in Rs.	Realized Value in Rs.	Manner And Mode of Sale	Explanation for Short Fall	The person to whom sale is made	Other Relevant Information
Biometric Machine	8,472.00	1,500.00	Sale through bid process	NA	M/s Badangbai J-177, Saket 2nd Floor, Near APJ Public School, New Delhi-110017	There was no cost of realization was incurred.
Printer HP LaserJet 1020plus CC418A		2100.00	Sale through bid process	NA		
Printer HP LaserJet 1020 1005-CB376A		2100.00	Sale through bid process	NA		
Printer HP OJ7612WFEA 10		2100.00	Sale through bid process	NA		
Laptop HP-15-AY507TX (2 Nos.)		3700.00	Sale through bid process	NA		
Total	**8,742.00**	**11,500.00**				

MONIKA AGARWAL
LIQUIDATOR
NBCC ENGINEERING & CONSULTANCY LIMITED

Monika Agarwal

Liquidator in the matter of
NBCC Engineering & Consultancy Ltd.

IBBI Registration No. IBBI/IPA-001/ IP-P01137/2018-19/11866
Address:205, Chopra Complex, 8, Preet Vihar, Community Centre, New Delhi
E-mail id: cacsmonika.agarwal@gmail.com / liquidator.necl@gmail.com
Mob. No. 9873924087

Date: 04.02.2022

12. It is submitted by the Applicant that it has paid off all the liabilities of the Company and distributed the residual amount stakeholders in terms of Section 52 and 53 of the IBC, 2016. The details of distribution are given in Form 'H' filed by the Applicant vide affidavit dated 30.12.2022, the relevant extracts of which are reproduced below:

4. Details of distribution to stakeholders as per section 52 or 53 of the Code.

(Amount in R s.)

Sl. No.	Stakeholders* under section 52 and 53 (1)	Amount Claimed	Amount Admitted	Amount Distributed	Amount Distributed to the Amount Claimed (%)	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Realization of Security Interest [Sec. 52(1)(b)]	N.A.	N.A	N.A.	N.A	N.A
2	Liquidation Cost [Sec. 53(1)(a)]	4,97,750.80	4,97,750.80	4,97,750.80	100%	N.A
3	Workmen's Dues [Sec. 53(1)(b)(i)]	N.A.	N.A	N.A.	N.A.	N.A
4	Debts of Secured Creditors [Sec. 53(1)(b)(ii)]	N.A.	N.A.	N.A.	N.A.	N.A
5	Wages and Unpaid Dues to Employees [Sec. 53(1)(c)]	N.A.	N.A.	N.A.	N.A.	N.A
6	Debts of Unsecured Financial Creditors [Sec. 53(1)(d)]	N.A.	N.A.	N.A.	N.A.	N.A
7	Government Dues + Amount Unpaid following Enforcement of Security Interest [Sec.53(1)(e)]	N.A.	N.A.	N.A.	N.A.	N.A
8	Any remaining Debts and Dues [Sec. 53(1)(f)]	803,286.00	803,286.00	803,286.00	100%	N.A
9	Preference Shareholders [Sec. 53(1)(g)]	N.A	N.A	N.A	N.A	N.A
10	Equity Shareholders [Sec.53(1)(h)]	10,000,000.00	10,000,000.00	3,058,063.20	30.58%	N.A
	Total	11,301,037.00	11,301,037.00	4,359,100.00	38.57%	N.A

13. It is further submitted that after the payment of surplus/residual amount to the members/shareholders of the Corporate Person, the bank account of the Corporate Person was closed and thus, the liquidation process stood completed.

14. The ROC has filed its report on 25.05.2022 and has not raised any objection. The operative portion of the ROC's Report is reproduced below:

> *"6. Further as per data available and maintained no inquiry/inspection/complaint/legal action has been proceeded/pending against the subject Company. That this office has complied the above factual report on the basis of the records maintained & document filed by the concerned Company on MCA 21 portal."*

15. On examining the Application, documents annexed therewith and the submissions made by the Voluntary Liquidator, it emerges that the affairs of the Company have been completely wound up, and its assets completely liquidated and there is no litigation pending against the Company.

16. In the light of the documents & facts placed on record, averments and the submissions made by the Applicant/Voluntary Liquidator, the Company deserves to be dissolved. **Accordingly, this Bench directs that the Company shall be dissolved from the date of this Order.**

17. **The Application stands Allowed accordingly.**

18. In terms of Regulation 41 Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the Applicant/ Voluntary Liquidator shall preserve copies of all such records, which are required to give a complete account of the voluntary liquidation process. Further, the Applicant/Liquidator shall preserve a physical or an electronic copy of the reports, registers and books of account referred to in Regulations 8 and 10 for at least eight years after the dissolution of the corporate person, either with himself or with an information utility.

19. The Applicant is directed to serve the copy of this Order upon the Registrar of Companies (ROC), with whom the Company is registered, within fourteen days of receipt of this Order. The ROC shall act as necessary upon receipt of a copy of this Order.

Sd/-

(L.N. GUPTA)
MEMBER (T)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (J)